

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई, दिनांक 30-05-2001.”



पंजीयन क्रमांक  
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

# छत्तीसगढ़ राजपत्र

(असाधारण)  
प्राधिकार से प्रकाशित

क्रमांक 481 ]

रायपुर, गुरुवार, दिनांक 9 नवम्बर 2017— कार्तिक 18, शक 1939

HIGH COURT OF CHHATTISGARH, BILASPUR

Bilaspur, the 9th November 2017

## NOTIFICATION

No.9410/Rules/2017. — In exercise of the powers conferred under Articles 225 and 227 of the Constitution of India, the High Court of Chhattisgarh is pleased to make the following further amendments in the High Court of Chhattisgarh Rules, 2007, which shall come into force from immediate effect :-

## AMENDMENTS

The High Court of Chhattisgarh Rules, 2007 by inserting Rule 200 A, 222 A and 223 A, after Rules 200, 222 and 223 respectively, as follows :-

200 A. A party to proceeding in the High Court shall be entitled to apply for and receive Hindi version of the operative portion of the judgements/orders or Hindi version of the full final judgement/order in the said proceeding.

222 A. The fees to be paid for supply of Hindi version of the operative portion or full final judgement/order shall be same as the fee for certified copies as may be prescribed from time to time under Rule 222.

223 A. On payment of fee at par with that payable under Rule 223 (1), endeavour shall be made that the Hindi version applied for is issued within seven working days from the date of receipt of the application.

Sd/.

(Gautam Chourdiya)  
Registrar General.